

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 183/2016

Jot Plastic Industries.

...Petitioner.

Versus

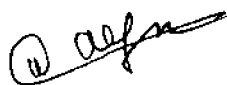

Concept Industries

...Respondent

Present: Abhay Kumar Sharma, Advocate for Mr. K.S. Dadwal,
Advocate for petitioner.
None for respondent.

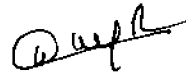
This case has been received by transfer from the Hon'ble Punjab and Haryana High Court, Chandigarh. It be entered in the relevant register.

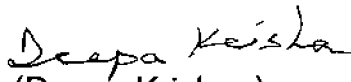
This petition is filed for winding up of the company under Section 433 (e) of the Companies Act, 2013 on the ground of inability of respondent-company to pay its debts. This petition has been transferred to the Tribunal in terms of Rule 5 of Companies (Transfer of Pending Proceedings) Rules, 2016 which says that after transfer of the case, the matter has to be dealt with in accordance with Part II of the Insolvency and Bankruptcy Code, 2016 and these matters are now to be treated as applications under Sections 7, 8 or 9 of the Code. The proviso to this Rule provides 60 days period from the date of notification dated 15.12.2016 to comply with the provisions of Section 7, 8 or 9 of the Code, failing which the petition has to abate.

Learned counsel appearing for the petitioner filed affidavit of Mr. Manish Dadwal, Advocate, counsel for the petitioner about sending notice to the respondent through registered post along with copy of petition, but the same could not be served as the company office was not found existing there. Learned counsel for the petitioner seeks time to make submissions with regard to the effect of provisions of Rule 5 of Companies (Transfer of Pending Proceedings) Rules, 2016.

List the matter for 28.02.2017.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

February 14 , 2017

✓saini